

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A. No. 061/2381/2020

This the 15th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gurdass Chand, S/o Late Sh. Gariboo Ram, R/o Rajpura Mangotrian, Jammu. Aged 56 years.

.....Applicants
(Advocate: Mr. Sudarshan Sharma)

Versus

1. State of J&K, through Chief Secretary, Govt.of J&K, Civil Secretariat, Jammu/ Srinagar.
2. Commissioner/ Secretary to Government, Transport Department, Civil Sectt., Jammu/Srinagar.
3. Managing Director, J&K State Road Transport Corporation, Jammu/Srinagar.
4. General Manager (Administration), J&K State Road Transport Corporation, Jammu/Srinagar.
5. Gurjeet Singh, Booking Manager, J&K S.R.T.C., Jammu.
6. Sansar Chand, Booking Manager, Presently with Manager Passenger Service, J&K S.R.T.C., Jammu.
7. Rattan Chand, Booking Manager, J&K S.R.T.C., Jammu.
8. Tilak Raj Sharma, Booking Manager, J&K S.R.T.C., Jammu.
9. Charan Dass, Booking Manager (Reg. No.1774) J&K S.R.T.C., Jammu.
10. Pritam Chand, Booking Manager (Reg. No.1704) J&K S.R.T.C., Jammu.
11. Girdhari Lal Singh, Deport Manager, J&K S.R.T.C., Jammu.
12. Mohd. Ashraf, Depot Manager, J&K S.R.T.C., Kargil.

.....Respondents
(Advocate: Mr. Sudesh Magotra)

O R D E R
[O R A L]



Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

It is submitted by the learned counsel for the applicants as well as Mr. Sudesh Magotra, learned Dy.A.G. for respondents that the case pertains to State Road Transport Corporation. As such, this Tribunal has no jurisdiction to hear the case. Contention of both the learned counsel and learned Dy.A.G. has force and to be accepted.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 19.11.2020.

(ANAND MATHUR)
MEMBER (A)

sk/s/-

(RAKESH SAGAR JAIN)
MEMBER (J)